



ITEM NO.6

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.12435-12437/2026

[Arising out of impugned final judgment and order dated 20-04-2026 in CRA Nos.522/1983, 543/1983 and 544/1983 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAM PRATAP ETC.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 195477/2026 - GRANT OF BAIL)

Date : 16-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Petitioner(s) :

Mr. R. Basant, Sr. Adv.
Mr. Parinav Gupta, Adv.
Mr. Pardeep Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Rakshit Rathi, Adv.
Mr. Krishna Kumar, Adv.
Mrs. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) :

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Rajiv Ranjan Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. R.Basant, learned senior counsel appearing for the petitioners and Mr. Adarsh Upadhyay, learned counsel appearing for the respondent-State.

2. Leave granted.

3. Let the original record of the Trial Court be called for and after receipt, digital copy thereof be supplied to the learned counsel for the parties.

4. As far as appellant-Ram Pratap (accused No.1) is concerned, it is submitted that the appellant is 85 years of age. Learned senior counsel drawing attention to letter of the Office of the Superintendent Jail, Pratapgarh dated 20th June, 2026 (Annexure A-2 of the application) submits that the Jail Authorities have categorically stated that the said appellant-Ram Pratap (accused No.1) needs assistance by 24x7; he needs special nursing care which is not available in jail and that the appellant-Ram Pratap is physically incapable of performing daily chores by himself.

5. Considering the peculiarity attached to the case of the appellant-Ram Pratap, we are enlarging the appellant-Ram Pratap on bail.

6. Let the appellant-Ram Pratap be enlarged on bail subject to the satisfaction of the Trial Court. The application (IA No.195477 of 2026) is accordingly allowed.

7. So far as the prayer for bail of other three appellants are concerned, list for consideration on 19th August, 2026.

8. Learned counsel for the parties to furnish a short note, not exceeding three pages, setting out the role of the other appellants and the supporting evidence relied upon by the prosecution.

(ANITA MALHOTRA)
DEPUTY REGISTRAR

(MANOJ KUMAR)
COURT MASTER